

ऊर्जा मंत्री (श्री पी० शिवशंकर) :
(क) और (ख) सूचना एकत्र की जा रही है और सभा पटल पर रख दी जाएगी।

**Termination of Services of Employees in
IOC Pipelines Head Office, New Delhi**

4528. SHRI BHEEKHABHAI : Will the Minister of ENERGY be pleased to state:

(a) the number of employees in Indian Oil Corporation Pipelines Head Office whose services were terminated since December, 1979 till date and the reasons for their terminations in detail; and

(b) how many cases for submitting false bills by the employees are pending in Indian Oil Corporation Pipelines Head Office, New Delhi?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA) : (a) From 1979 till date, services of a messenger, a stenographer and a systems Officer were terminated by IOC Ltd. (Pipeline Head Office) New Delhi. The messenger was dismissed on proven charges of misconduct, i.e. claiming reimbursement in respect of false medical bills. The services of the other two employees were terminated on account of their continued unauthorised absence from duty ranging from 4 to 8 months.

(b) Only one alleged case of claiming and receiving payment against false medical bills is being looked into by IOC at present.

Law to Check Misleading Advertisements

4529. SHRI MANOHAR LAL SAINI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is no law which debars advertisers to see that they do not advertise their goods to which they are not entitled and mislead the general public therefrom; and

(b) if so, how is Vespa PL 170 advertising that its scooter is the best "you never had it so good" when Lohia's XE is much better in quality?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) There is no bar on publicising trade marks used or proposed to be used within the frame-work of the existing laws and professional and advertisement ethics. It is primarily for the advertisement industry to take suitable steps for evolving appropriate standards, usage and practice in this regard.

(b) The punch line cited is one of the usual advertising claims not to be taken literally.

बेगार कराये जाने सम्बन्धी मामले

4530. श्री राम लाल राही : क्या भ्रम और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या देश में बेगार कराये जाने संबंधी मामले अब भी घटित हो रहे हैं ;

(ख) यदि हाँ, तो उनको पूर्णतः रोकने के लिए सरकार द्वारा क्या कदम उठाए जा रहे हैं ;

(ग) वर्ष 1980 से अब तक बेगार के कितने मामले सरकार के ध्यान में लाए गए हैं ; और